

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 14TH DAY OF MARCH, 2001

Original Application No.950 of 2000

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

Sneh Kumar Sharma, Son of
Shrii Jai prakash Sharma, R/o 330/8
Jagriti Vihar, District Meerut.

... Applicant

(By Adv: ShriN.K.Mishra)

Versus

1. Union of India through its Post Master General Dehradun.
2. S.S.P. Meerut Division Meerut(Post Offices)
3. Post Master Meerut S/o Sri Somver Singh Rawat posted at present Chamolian the post of S.P.S(Post offices)

... Respondents

(By Adv: Shri M.B.Singh)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

This OA u/s 19 of A.T.Act 1985 has been filed challenging the order dated 10.2.2000 by which applicant has been put off duty with immediate effect. The allegation against the applicant is that though he was given only Rs.4000/- for sale of stamps but from his possession postage stamps and cash worth rupees 21,135.25 were found. It is suspected that the postage stamps which are of the value of Rs.~~60,000/-~~^{16,000/-} were not genuine as they were not purchased from Treasury. It is alleged that the applicant could not disclose any valid source of acquiring the said postage stamps. It has also been stated in the counter affidavit that the Complaint Inspector of the division is conducting inquiry but

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the applicant is not co-operating. It is stated that on account of non co-operation of the applicant inquiry could not be completed and memo of charge has not been served.

Considering the facts and circumstances of the case and nature of the allegations I do not find it a fit case for interference at this stage. However, at the same time as the respondents have already taken more than a year it is a fit case to give a direction to the respondents to complete the disciplinary proceedings within a specified time.

The OA is accordingly disposed of finally with the direction to the respondents to conclude the inquiry against the applicant within a period of six months from the date a copy of this order is filed before the respondent no.2.

However, there will be no order as to costs.


VICE CHAIRMAN

Dated: 14.3.2001

/Uv/